

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 203/2016 in
OA 1765/2014

New Delhi, this the 28th day of September, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Shri V.V. Krishna Sarma
Aged 55 years
S/o Shri V. Rama Murty
Administrative Officer
Song & Drama Division
Ministry of Information & Broadcasting
Kendriya Bhawan, Aliganj
Lucknow-226024

... Applicant

Versus

1. Union of India
Through the Secretary
Ministry of Information & Broadcasting
'A' Wing, Shastri Bhawan,
New Delhi-110001
 2. Director
Song & Drama Division,
Ministry of Information & Broadcasting
9th Floor, Sookna Bhawan
CGO Complex, Lodhi Road,
New Delhi-110003
 3. The Chief Controller of Accounts
Ministry of Information & Broadcasting
'A' Wing, Shastri Bhawan,
New Delhi-110001
- ... Respondents

ORDER (In Circulation)

This Review Application (RA) has been filed against the order dated 29.08.2016 passed in OA 1765/2014.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the

Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

/dkm/